

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA. No. 45(ND)/2015**

**IN THE MATTER OF:**

**M/s Sh. Dinesh Kumar Gupta**

.... **APPLICANT / PETITIONER**

**Vs.**

**M/s Shri S. S. Shyam Steel Pvt. Ltd. & Ors.**

.... **RESPONDENT**

**SECTION:**

**Under Section 397/398**

**Order delivered on 13.09.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER**

:- Mr. Karthik K. R., Advocate

**ORDER**

Learned Counsel for the petitioner is present and <sup>prints</sup> ~~prints~~ out to the order dated 04.05.2017 wherein the Hon'ble Principal Bench has directed the matter to be listed on 17.05.2017. However, in view of the matter being not listed on 17.05.2017 and subsequent to the same the respondent seems to be absent. In the circumstances, this tribunal is of the view that notice is required to be issued by the office to the respondent intimating the next date of hearing. Notice will also be taken in addition by the Learned Counsel for the Petitioner to the Learned Counsel for the Respondent about the next day of hearing.

Post the matter on 10<sup>th</sup> October 2017.

Sd/-

**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

Sd/-

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**